

imposed or without determination of market price of spectrum. **Based on the amount charged from CDMA operators for grant of GSM spectrum in 2007, the value of spectrum held by these operators beyond the contracted unit:**

| | | |
|-------------------------|------|----|
| Aircel | 3.6 | 1 |
| Bharti | 32.4 | 13 |
| BPL (Mumbai) | 3.8 | 1 |
| BSNL | 61.6 | 19 |
| IDEA | 12.6 | 6 |
| MTNL (Delhi and Mumbai) | 12.4 | 2 |
| Reliance | .1.8 | 1 |
| Spice (Punjab) | 1.6 | 1 |
| Vodafone | 19.6 | 7 |

worked out to Rs. 2561 crore though its market value on date would be higher.

The Technical Committee appointed by Hon'ble MoC&IT for "Allocation of Access (GSM/CDMA) spectrum and pricing" recommended in May 2009, that the additional spectrum assigned beyond 6.2+6.2 MHz in a service area should attract an upfront charge equivalent to the 3G auction price from the date of assignment.

Subsequently, TRAI also recommended in May 2010 for charging the additional spectrum held by operators beyond the licensed quantity which is under consideration of the Government. In the event of these recommendations being accepted, **the additional flow of revenue to the Government would come to Rs. 36,993 crore.**

Methodology for charging of excess spectrum

2398. SHRI JAI PRAKASH NARAYAN SINGH:

SHRIMATI GUNDU SUDHARANI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Government is proposing to charge the operators for excess spectrum held by them from 2008 onwards till December, 2012 at 2001

auction price indexed to SBI Prime Lending Rate (PLR) and divided by 6.2 MHz as reported in the news papers;

(b) if so, the logic behind dividing 2001 auction price by 6.2 MHz and not 4.4 MHz; and

(c) the reasons for not charging from the retrospective date of allotment?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) The Government, considering various issues, including Telecom Commission recommendations, Ltd. Attorney General's opinion, etc. on the issue of one time spectrum charge, has decided, for spectrum held above 6.2 MHz (GSM), a one-time charge be levied from July, 2008 upto the date of applicability of auction determined price, would be the 2001 entry fee divided by 6.2, duly indexed using State Bank of India Prime Lending Rate (SBI PLR). The auction determined price be levied for spectrum beyond 6.2 MHz (GSM) with effect from the date of commencement of the first quarter following the date of the Government decision.

Auction of CDMA spectrum

2399. SHRIMATI GUNDU SUDHARANI:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the auction process of CDMA spectrum has flopped as both Tata and Videocon have withdrawn their applications as reported in the media;

(b) if so, the analysis of Department of Telecom for the failure of auction process for 800 MHz spectrum;

(c) whether it is because of the high reserve price set by DoT or some other reasons alongwith the details thereof; and

(d) the manner in which Government proposes to make use of the available 800 MHz spectrum?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Both the applicants